

GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. 42  
TO BE ANSWERED ON FEBRUARY 24, 2016

SHELTER FOR HOMELESS

No. 42 SHRI KALIKESH N. SINGH DEO:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether all States have complied with the Supreme Court order to provide permanent shelters for urban homeless poor and if so, the details thereof and if not, the reasons therefor and corrective action taken by the Government in this regard;
- (b) whether the Government has undertaken mapping of homeless concentration zones in cities; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER  
THE MINISTER OF STATE  
IN THE MINISTRY OF HOUSING & URBAN POVERTY  
ALLEVIATION  
[SHRI BABUL SUPRIYO]

(a): As per the directions of Hon'ble Supreme Court in W.P. (C) No. 55 of 2003 with W.P. (C) 572 of 2003 in the matter of E.R.

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Kumar & ANR Vs Union of India & Ors regarding shelter for urban homeless, the Ministry of Housing & Urban Poverty Alleviation has advised all States/UTs for effective implementation of the scheme namely 'Shelter for Urban Homeless (SUH)', a component of the Deendayal Antyodaya Yojana- National Urban Livelihoods Mission. As per the information received from the States/UTs, as on 18.02.2016, a total of 770 shelters have been sanctioned by 20 States/UTs. Out of this, 270 shelters have become operational and rest are under different stages of construction. The Ministry is constantly pursuing with the States/UTs for timely completion of the projects.

(b) & (c): As per the operational guidelines of SUH, it is the responsibility of the concerned State/UTs and Urban Local Bodies to map the concentration areas of homeless persons and decide the location of the shelter. The States/UTs are authorized to sanction projects under the scheme on the basis of operational guidelines of SUH issued by the Ministry.

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